

**GOVERNMENT OF INDIA**  
**MINISTRY OF HOUSING AND URBAN AFFAIRS**  
**RAJYA SABHA**  
**UNSTARRED QUESTION NO. 1344**  
**TO BE ANSWERED ON MARCH 13, 2023**

**FINANCIAL ASSISTANCE UNDER PMAY**

**NO. 1344. SMT. JEBI MATHER HISHAM:**

**Will the Minister of HOUSING AND URBAN AFFAIRS be pleased to state:**

- (a) whether Government intends to enhance the financial assistance under Pradhan Mantri Awas Yojana - (PMAY) in the backdrop of increasing cost of construction materials;
- (b) the number of beneficiaries who were extended financial assistance under the scheme in the last four years, State-wise details thereof; and
- (c) whether Government of Kerala has been granted permission to receive financial assistance from any foreign NGOs for constructing houses for the poor, if so, the details of the organisations from which assistance has been received and the quantum of assistance received?

**ANSWER**

**THE MINISTER OF STATE IN THE**  
**MINISTRY OF HOUSING AND URBAN AFFAIRS**  
**(SHRI KAUSHAL KISHORE)**

(a) Land and Colonization are State subjects. However, the Ministry of Housing and Urban Affairs, under the vision of 'Housing for All', supplements the efforts of States/UTs by providing Central Assistance under Pradhan Mantri Awas Yojana-Urban (PMAY-U), for construction of houses for all eligible families/ beneficiaries in urban areas since 25.06.2015. Out of more than 1.20 crore houses sanctioned as on 27.02.2023 under PMAY-U, 109.02 lakh have been grounded for construction; of which 71.01 lakh are completed/ delivered to beneficiaries.

Under PMAY-U, Government of India is sanctioning the proposals based on the Detailed Project Reports (DPRs) along with project cost prepared by the implementing agencies of States/UTs. Government of India is providing its fixed share as Central Assistance of ₹1.0 lakh under In-Situ Slum Redevelopment (ISSR), ₹1.5 lakh for Affordable Housing in Partnership (AHP) & Beneficiary-led individual house construction or enhancement (BLC) verticals of PMAY-U. The remaining cost of the house as per DPR is shared by States/UTs/ULBs/Beneficiaries. There is no proposal to enhance the quantum of Central Assistance.

(b) State-wise details of houses sanctioned since inception and during last four years under PMAY-U are at Annexure.

(c) The Ministry has not received any request from Government of Kerala for receiving financial assistance from any foreign NGO in respect of projects sanctioned under PMAY-U.

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## State/UTwise Houses sanctioned for beneficiaries since inception and during last four years Under PMAY-U

[as on 27th Feb, 2023]

Sr. No.	Name of the State/UT	Houses Sanctioned (Nos)	
		Since Inception	During (FY2018-19 to FY2021-22)
1	AndhraPradesh	20,74,765	15,74,333
2	Bihar	3,27,315	2,01,386
3	Chhattisgarh	3,06,034	1,85,976
4	Goa	3,150	2,701
5	Gujarat	10,60,376	6,85,983
6	Haryana	1,66,671	1,02,304
7	HimachalPradesh	13,249	6,891
8	Jharkhand	2,34,369	1,23,422
9	Karnataka	7,06,320	3,51,825
10	Kerala	1,66,661	88,393
11	MadhyaPradesh	9,60,256	5,73,699
12	Maharashtra	15,09,679	12,30,731
13	Odisha	2,13,845	1,55,550
14	Punjab	1,32,895	69,688
15	Rajasthan	2,76,746	1,28,276
16	TamilNadu	6,88,854	4,13,208
17	Telangana	2,49,465	98,942
18	UttarPradesh	16,89,673	13,23,388
19	Uttarakhand	62,762	36,116
20	WestBengal	6,91,146	4,98,162
<b>Sub-total(States):-</b>		<b>1,15,34,231</b>	<b>78,50,974</b>
21	ArunachalPradesh	9,002	3,667
22	Assam	1,61,476	1,10,750
23	Manipur	56,037	32,028
24	Meghalaya	4,759	3,971
25	Mizoram	40,756	11,540
26	Nagaland	32,335	21,567
27	Sikkim	704	160
28	Tripura	94,162	28,582
<b>Sub-total(N.E.States):-</b>		<b>3,99,231</b>	<b>2,12,265</b>

29	Union Territories	A&NIsland(UT)	378	352
30		Chandigarh(UT)	1,271	1,064
31		UTof DNH&DD	10,480	6,166
32		Delhi(UT)	30,194	24,577
33		J&K(UT)	49,146	39,720
34		Ladakh(UT)	1,366	382
35		Lakshadweep(UT)	-	-
36		Puducherry(UT)	16,394	10,200
<b>Sub-total(UT):-</b>			<b>1,09,229</b>	<b>82,461</b>
<b>Total:-</b>			<b>120.43 Lakh</b>	<b>81,45,700</b>

*Note: Out of 122.69 lakh houses sanctioned as on 31.3.2022, 2.26 lakh non-starter houses have been curtailed by some States against which States to put up new proposals under BLC*